## [Shri Raj Bahadur]

we should record here our tribute to those men, the shore workers and the floating staff of the Jayanti Shipping Company, and the management of the Shipping Corporation, who have enabled us to achieve these results.

I again repeat my compliments to them and I commend this motion to the House.

MR. CHAIRMAN: The question is:-

"That the Bill to provide for the acquisition of the shares of the Jayanti Shipping Company Limited in order to serve better the shipping needs of the nation and to facilitate the promotion and development, in the interests of the general public, of national shipping and for matters connected therewith or incidental thereto, be taken into

The motion was adopted.

MR. CHAIRMAN: There are no smeadments to the clauses; so, I shall put all the clauses together to the vote of the House. The question is:—

"That clauses 2 to 18, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted.

Clauses 2 to 18, the Schedule, Clause 1, the Enacting Formula and the Title were [added to the Bill.

SHRI RAJ BAHADUR : Sir, I move:-"That the Bill be passed"

MR. CHAIRMAN: The question is:
"That the Bill be passed."

The milion was adopted.

16.25 hrs.

STATUTORY RESOLUTION RE: PROCLAMATION IN RESPECT OF THE STATE OF GUJARAT

MR. CHAIRMAN: The House will now take up item No. 5.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): Mr. Chairman, Sir, on behalf of Shri K.C. Pant, I beg to move:

"That this House approves the continuance in force of the Proclamation issued by the President on the 13th May, 1971, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 21st December 1971"

The House may be aware that the Proclamation was issued in relation to the State of Gujarat under article 356 of the Constitution on 13th May, 1971. The Raiya Sabha approved the Proclamation on 31st May, 1971 and the Lok Sabha approved the same on the 21st June, 1971. The Proclamation is in force upto 20th December, 1971. The House may be aware that the Election Commission had taken intensive revision of the electoral rolls in almost all the States and even in Gujarat and they have completed it only recently. Now, a special revision in regard to four Assembly constituencies has been taken up and that is also about to be completed in a very short time.

As the House is aware, the Election Commusion has announced that the elections may be held in the third week of February. So, the Government propose to held elections along with other States in Gujarat also,

SHRI KS. CHAVDA: Now there is Emergency.

SHRI F. H. MOHSIN: Provided normal conditions are there. If the Emergency still continues, the Government will have to reconsider the decision. At present, this is the decision of the Election Commission. The Government has decided to hold elections in February if the Emergency is concluded earlier.

So, I have to come before the House for the extension of the Proclamation beyond 20th December, 1971. I hope the House will approve this Resolution.

MR CHAIRMAN : Resolution-

"That this House approves the continuance in force of the Proclamation issued by the President on the 13th May, 1971, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 21st December, 1971."

SHRI K.S. CHAVDA (Patan): Mr. Chairman, Sir, during the President's Rule, the Government machinery has been utilised to strengthen the ruling Congress in Gujarat. One of the examples is the foundation-stone laying ceremony at Dharoi on 21st November by Shrimati Indira Gandhi, the Prime Minister of India.

The estimated expenditure of the Dharoi project is about Rs. 18 crores and one-third of that expenditure is going to be met by the Municipal Corporation. of Ahmedabad. When Shrimati Indira Gandhi at Ahmedabad, especially the landed Ruling Congress President, Shri Rathu-Adani, was asked to accompany bbai her and take part in the ceremony but the partner in the whole project. Shri Narottam Zaveri, the Mayor of Ahmeda-Corporation was not Municipal allowed to sit with her in the helicopter. This function was entirely at the cost of

the Government. It was not a Rading Congress function and, therefore, the Government should be above Party politica (Interruptions)

I have just cited an example. It has appeared in the Press and it is a fact. You cannot deny it.

DR. KAILAS (Bombay South): But it has nothing to do with the matter before us.

SHRI K.S. CHAVDA: What I want to point out is that if there had not been President's rule, it would not have happened. It is because of the President's rule that this has happened.

I would give you only one more example. Recently, there is a move for transfer of some of the villages from Mehsana District to the Gandhi Nagar District. Why? Because the Ruling Congress is in minority in the Mehsana District Panchayat and the President of the Mehsana Panchayat is from Cong. (O). Therefore, they say that if some of the villages of the Mehsana District transferred to Gandhi Nagar District, then the Ruling Congress may get majority in the Mehsana District Panchayat. But this move is opposed by the President of the Mehsana District Panchayat in his recent representation to the Government of Gujarat. I would ask the Minister to assure the House that no transfer of villages from one district to another will take place during President's rule in Gujarat ....(Interruptions)

SHRI R.S. PANDEY (Rajnandgaon): He was quite a helty and stout gentleman. Only two persons could be accommodated in the helicopter. So, he was left out.

SHRI K.S. CHAVDA: Why was the President of the Ruling Congress was allowed to sit there? He has nothing to

## [Shri K.S. Chavda]

do with the function while the Mayor of Ahmedabad Municipal Corporation which is going to bear one-third of the project's expenditure was not allowed to sit and was also not allowed to speak in the function. It was just like a Party function at the gost of the Government.

Sir, at this time of Emergency, I do not want to speak more and create bitterness. I will say, my Party and if I may say so, the whole State of Gujarat will not lag behind in supporting the Government to repel the aggression or any attempt of aggression by Pakistan on our sacred soil.

श्री कुलबन्द वर्जी (उज्जैन) : सभापति महोदय, गबरात प्रान्त में राष्ट्रपति शासन चल रहा है उसकी शबधि बढ़ाने के सम्बन्ध में जो बिल यहां पर आया हैं उस पर बोलने के लिए मैं खड़ा हुया हूं। जब गुजरात में राष्ट्रपति शासन लागु किया गया था उस समय 6 महीते की सबचि नियत की नई की धीर उस समय हम समझते थे कि सम्भवतः इसकी अवधि बढ़ाने की आवश्यकता नहीं पढ़ेगी तथा फरवरी में ही वहां पर चनाब हो जायेंगे। लेकिन परिस्थितियों ने कुछ ऐसा परिवर्तन लिया तथा इस समय देश के सामने जो परि-स्थिति है, देश एक संकट की घड़ी से गुजर रहा है, केवल इसारी सीमाझी पर ही नहीं बल्कि देश के घनेक भागी से पाकिस्तान के विमानों हारा निरन्तर बमवर्षा हों रही है तथा हमारा नागरिक जीवन झस्त-व्यस्त ही रहा है, ऐसी परिस्थित में जो बिल प्राया है उसका बिरोध हम सिद्धांततः नहीं करता बाहते किन्तु शापके माध्यम से इस सभा में हम निवेदन करना चाहते हैं कि बाज इस बदली हुई परिस्थिति में जब हम गुजरात के अन्तर राष्ट्रपति के शासन की अवधि बढ़ाना बाहते हैं तो हमें कुछ जो सोटी मोटी बार्ते हैं उनकी छोर भी काम देना होता। युद्ध के दौरान देश को जिस परि-स्विति से गुबरना पड़ता है उसमें कुछ विशेष वातें तवा कुछ नामाजिक मूल्य होते हैं उनका हमें विशेष रूप से ज्यान रखना पडता है। मैं आपके द्वारा निवेदन करूपा कि जब हम गुजरात में राष्ट्रपति शासन की श्रवधि बहाने का रहे हैं दों एक बात का हमें विशेष रूप से ध्यान रखना वाहिए कि वहां पर कीमलें बढ़ने न पायें।

यदि ऐते समय में कीमते नहीं बढ़ेंगी ती नागरिक बीवन, जोकि बाज भारी दैन्सों के बीस के नीचे बजा हवा है, अस्त-व्यस्त हीने से बच जल्मेना । वैसे देखा यह गया है कि जिन जिन राष्ट्रों को मुख से मुखरना पहला है सबि वहां पर कीमत बदती हैं, मुनाफाकोदी बढ़ती है तो एक प्रकार से उसका मतलब यह होता है कि जो सैनिक युद्ध के मोर्चे पर लड़ रहे हैं उनके हाथ हम मखबूत नहीं कर रहे हैं। ऐसी स्थिति में मैं निवेदन करूंगा कि जब धाप गुजरात में राष्ट्रपति शासन की घवित बढ़ा रहे हैं तो साथ ही साथ इस बात की भी ध्यान में रखना चाहिए कि गुजरात के लोगों का मनौबल घटने त पाए, जो टैक्सेब लगाए गए हैं उनको वे स्वैच्छा से हें भीर इस संकट की घड़ी में उद्योग-घंघे यथायत जलते रहें और उनकी कार्यकुकलता में किसी प्रकार की कोई कमी न बाने पाए। अकसर देखा गया है कि ऐसे समय में जो मध्यम वर्ग होता है वह सबसे अधिक परेशान रहता है जबकि सबसे अधिक सहयोग इस तबके से ही प्राप्त होता है।

इसके श्रतिरिक्त यदि ग्राज ग्राप दिल्ली की संबकों वर निकलेंगे तो पायेंगे कि सामाजिक संस्थायें लोगों को यह बताने में लगी हैं कि खतरे के समय में, जब सायरन बजता है तो जनता को किन-किन बातों का खयाल रखना बाहिए। में प्रापके माध्यम से ऐसी सामाजिक संस्थाओं को धन्यबाद देना चाहता हूं जहां तक गुजरात का सम्बन्ध हैं, हमादे सरकार से कई मतभेद हैं और कई बातें हमें कहनी हैं लेकिन बाज इस संकट के समय में कुछ भी कहने के लिए बचता नहीं है, गुजरात के लोग कड़ें से बहा कब्ट भी सहन करने के लिए तैयार रहेंने। लेकिन साथ ही साथ सरकार की इस बात का भी ब्यान रखना बाहिए कि जो पाकिस्तान के जासूस हैं, जो कि बान्त-रिक विहोह और अफवाई फैलाने बाले लोग है, जो समाज विरोधी तत्व हैं उनसे साबधान रहा जाये और इस कास में सामाजिक संस्थाओं का सहयोग लेना बकरी है।

इन शब्दों के साथ धाल की परिस्थित में मैं इन बिल का पूरा पूरा समर्थन करता हूं परन्तु साथ ही यही एक बात कहना चाहता है कि गुढ़ के दौरान वहां की बनता को कीमतें बढ़ते से या जो सन्य इस बकार की तकतीकें बाती हैं उनसे बंबाया वाये। बहा एक झीर इसकी जवाबदारी शासन पर होशी है वहां दूसरी बीर

सामाणिक संस्थाओं का 'यी यह कर्याच्य हीता है।
प्रवातने की बंदाने के लिए जनता, कासन धीर नेतानक
एक प्रकार से क्वेणी का संगम होते हैं। जब उन का
सामंजन्य बैठता है तब प्रजातन्त्र फलता धीर फूलता है।
साम युद्ध के दौरान की में नहीं समझना कि किसी प्रकार
गुजरात के लीगो का मनोबल बटा है। जहा तक गुजरात
का सवाल है, महमदाबाद एक बौद्योगिक नगरी है भीर
धनेकों उद्योग धन्धे वहा बलते हैं। मै निवेदन करना
चाहता हू कि कल कारकाने काम करते रहे धीर उन
में काम करने वालो का मनोबल बना रहे, ऐमी व्यवस्था
हम को करनी चालिये।

श्री सूरण वांडे (गाजी पुर) स्थापित महोदय, हम लोग मदन में गुजरात के राष्ट्रपित कासन को बढ़ाने भी चर्चा कर रहे हैं। आम तौर से हम लोग देश के किसी भी हिम्से में राष्ट्रपित शासन वा समर्थन नहीं करने, मगर चूकि इस समय देश में एक विशेष स्थिति उत्पन्न हा गई है इमलिये राष्ट्रपित शासन वहा चलाने के अलावा थीर कोई चारा नहीं है। मगर जो बहां के गवनर साहब हैं उन्हाने हर तरह की स्वतन्त्रता वहा समाप्त कर दी है। घंधी मेंने देखा कि कुछ काग्रेम के सदस्य भी यहा गृह मत्री से मिले ये धौर धनुरोध किया था कि इस गवनर को बहा से हटा दिया जाये। कारण यह है कि वहा के गवनर साहब बराबर कांग्रेम (क्रो) के धमारों पर अलते हैं।

भी के प्त भाषदा यह सही बात नहीं है।

श्री सूरज पांडे आप तो कहेंगे ही।

मैं समझता हू कि वहा इस बक्त राष्ट्रपति आसन रहना चाहिये। मजबूरी है। मगर उस गवर्नर का बहां रहनर टीक नहीं है। मेरे पास झभी एक तार आया है गुजरात से, और उमसे मुझे मता जला कि वहां से जिसानों और मजदूरों के प्रतिनिधि विस्की आये, प्रधान मंत्री है यह बात निवेदन करने के लिये कि वहां पर किस तरहं से शुलिल के अस्थात्रार हो रहे हैं। बहुत सारे लोगों को गिरपतार कर शिया गवा। महां सक कि कम्पूर्तिस्ट पार्टी के अपलरों में भी जो लोग बैठे हुए वे उन्हें भी सकड़ कर जेशों में बच्च कर दिया। मैं गृह शंदी की से कहना आहता है कि गदर्मर की वहां से

तत्काल हटाया जाये क्योंकि आज देश में ऐसे लो माँ का उच्च मदी पर रहना चातक हीया जो निस्ति खाध पर्मानदिक्स की तहत काम करते हैं। इस से देश में बढी बाझायें उत्पन्न हो जायेंगी। गवर्नर के झारें में जितनी शिकासते हम ने सुनी हैं और जो अखबारी के निकली हैं जन को देखते हुए गवर्नर की हटा ही बेली चाहिये।

बहा के लिये लोक समा के सदस्यों की जो सलाहकार मर्मित है उस की नोई बैठक बाज तक तहीं हुई है।

एक मामनीय सवस्य प्रमी बैठक हो खुकी है।

श्री सरण्य वांडे अभी दिल्ली में दो तीन विन हुए सायद उम की बैठक हुई है। उस के पहले कोई बैठक नहीं हुई। इस लिये में बाहना हु कि पालियामेंट के नदस्यों की जो सलाहकार कमेटी है उस की सरकार को काफिडेस में लेना चाहिये। वहां पर समय समय पर ओ प्रश्न उठते हैं उन पर विचार करने के लिये कोई सक्कीनरी नहीं है। उन परेशानियों और मुसीबतों को हंस अपने के लिये परामर्शदाबी समिति में समय समय पर विक्कशन होना चाहिये और जल्दी जल्दी उस की बैठक बुलाई जानी चाहिये।

इन शब्दों के साथ मैं इस का समर्थन करता हू और धामा करता हू कि मती महोदय मित शीझ गवर्नर को बहा में हटा कर किसी ऐसे धादमी को बहा फेजेंगे जी स्वतन्न क्य से कार्य करेगा।

DR JIVRAJ MEHTA (Amrali): I wish to deal with only one or two points.

One is the criticism made by Shri Chavds about the Mayor of Ahmedabad not having been taken in the helicopter with the Prime Minister when she inaugurated a project for which the Ahmedabad Municipal Corporation of Ahmedabad was to bear a substantial part of the expenses. As is well known, the Prime Minister's programme is drawn up beforehand. If the Mayor of Ahmedabad had expensed a desire to go along with her on the helicopter to inaugurate the project and had applified it in time, he would have been taken

IDr. Jivraj Mehta

in the helicopter along with the Prime Minister to inaugurate the project as the City of Ahmedabad was a partner in the project.

The second point is with reference to the incorporation of certain villages of Mehsana district into Gandhmagar. As a matter of fact, when this district was first constituted, certain portions of Mehsana were taken over into Gandhinagar district and it was also intended to take some more later. Really, the action that has been proposed to be done or that was done is a corollary to what was done before.

That is all I have to say. I support the resolution.

SHRI R. S. PANDEY (Rajnand-gaon): Sir, since the President's rule is going to be extended in Gujarat, I would like to suggest that austerity has got to be observed and this is just the time when it is all the more important

16.46 hrs.

[MR. SPEAKER in the Chair]

Austerity has got to be observed and al. this paraphernalia of Governor, dinner, reception, seminar, mauguration all these must be cancelled. If you cancel them, you will save money. Austerity must be observed, and a sort of atmosphere has got to be created when we are seriously engaged in facing the challenge which we have to face for the sake of the country and for the sake of sovereignty.

This is applicable to all the Governors, whosever is the Governor and whatever be the State They must realise the seriousness, and they must observe austerity, and must curtail the expenses and their paraphernalise—motor-car, petrol, dianer, lunch, this and that. The amount has got to be curtailed, and simplicity has to be followed and accepted by the Governors. This is the only humble observation that I wanted to make in this connection.

SHRI F.H. MOHSIN: Mr. Speaker. Sir, I am very much thankful to the Members of the House for the unanimous support for the expension of President's rule-(Interruption)—the almost unaninous sufor the extension of President's rule in Gujarat. Some Members have made good suggestions. Those who are sitting opposite also have given some useful suggestions to be carried out by the Governors during the President's rule They have pointed out what has to be done and what is not to be done. The suggestion that came from the Congress (O) Member has already been replied to by Dr. Jivraj Mehta. I do not want to go into it further.

Some of the suggestions which were made are very important and are quite useful, but they do not pertain to the resolution that is before the House. It is quite necessary that we have to observe austerity and see that the prices of essential commodities do not rise. This is the malady almost in all the States. I think the Defence of India Bill which we have already passed will now take care to see that the prices of essential commodities do not further rise, and also there will be no hoarding.

MR. SPEAKER: The proclamation perhaps may include everything! Everything will go all right!

SHRI F. H. MOHSIN: Sir, in this connection, I must thank Mr. R S Pandey who has given some useful suggestions. They must be followed not only by the Governors but by one and all. It is really very important that at the time of the emergency we should take steps to maintain austerity in almost every field. The House may be aware that already the Government have constituted a Committee to consider the ways and means of cutting down expenditure, while maintaining the standard in the Rashtrapati Bhavan and in the Rai Bhavans. A committee has

pati Bhavan but everywhere.

been formed and it has already visited certain Rai Bhavans. It is to submit its report within a few months...(Interruptions.) As regards austority in other fields I appeal to the Members also; austerity is required not only in Raj Bhavans and the Rashtra-

AN HON. MEMBER: Even in surrender of the salary.

SHRI F. H. MOHSIN: To that effect we have already given a lead. Ministers have already surrendered ten per cent of their salaries and the Deputy Ministers, five per cent towards Bangla Desh fund. We did not lag behind....

MR. SPEAKER: Do not commit yourself too much.

SHRI F. H. MOHSIN: Mr. 'Sarjoo Pandey said that the Governor should be changed. I do not think that the Governor is acting on the advice of Congress (O) as he said. We expect that all decisions should be taken by the Governors in the best interest of the administration of the State. He should not discriminate between parties and parties but go on doing whatever he thinks to be in the best interest of the State. (Interruptions) I do not know about the Gujarat Governor, If he has done like that I would say that it is incorrect to encourage one party and discourage the other.

There was the point about the consultative committee. Though the Government wanted to call meetings of consultative committees quite often, it was not possible because the Prime Minister being the Home Minister has to preside over such meetings and she could not find time. Yet we have been able to call meetings of all the States. You are aware that four States are under the President's rule and already one round is over. We shall make efforts to see that consultative committees meet quite often

in Punjab (Res) and consider legislative measures. I should inform Members that these committees are particularly intended to legislative measures though they are not barred from discussing policy matters in the interest of administration. When-

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ever such a need arises, efforts will be made to call a consultative meeting. I think I have met all the points and I would appeal to the House to accept the resolution.

MR. SPEAKER: The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 13th May. 1971, under article 356 of the Constitution, in relation to the State of Guiarat, for a further period of six months with effect from the 21st December, 1971."

The motion was adopted.

16.55 hrs.

RESOLUTION STATUTORY PROCLAMATION IN RESPECT OF THE STATE OF PUNJAB

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to move:

"That this House approves the continuance in force of the Proclamation dated the 15th June, 1971 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 5th February, 1972."

This Resolution is the same as the one which we have just passed. The Proclamation under article 356 of the Constitution in relation to the State of Punjab was issued on 15th July, 1971. It was approved by the Rajya Sabha on 22nd June, and the Lok Sabha on 5th August, 1971. In